



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक ३६]

शुक्रवार, ऑगस्ट २१, २००९/श्रावण ३०, शके १९३१

[पृष्ठे ३, किंमत : रुपये २०.००

असाधारण क्रमांक ६३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2009 (Mah. Ord. XVI of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2009 (Mah. Ord. XVI of 2009), published under the authority of the Governor.]

FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 21st August 2009.

MAHARASHTRA ORDINANCE No. XVI OF 2009.

AN ORDINANCE

further to amend the Maharashtra Contingency Fund Act.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take

immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing ;

Bom.
XLVI
of
1956.

(२)

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, ऑगस्ट २१, २००९/श्रावण ३०, शके १९३१

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Second Amendment) Ordinance, 2009.

(2) It shall come into force at once.

Temporary
amendment
of section 2
of Bom.
XLVI of
1956.

2. During the period of operation of this Ordinance, the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of five hundred crores of rupees" had been substituted.

Bom.
XLVI
of
1956.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), is one hundred fifty crores of rupees.

2. The Government has to tackle situations like scarcity, drought and to control the increasing rates of essential commodities. Before the code of conduct begins for the ensuing State Assembly Election, it is necessary to have certain amount in the Contingency Fund, for these matters and other administrative expenses, if arise. These items of expenditure would constitute "New Services" and therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is likely to commence in the month of December 2009. Necessary orders for making available the funds for the above-mentioned purposes can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of State Legislature, is published as an Act of the State Legislature. However, as the expenditure on these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. At present, a balance of Rs. 127.82 crores is available in the Contingency Fund. This balance is inadequate for meeting the expenditure on the above-mentioned items and for other unforeseen and immediate items of expenditure which would be required to be met from the Consolidated Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 350 crores to make the corpus of the Contingency Fund of Rs. 500 crores, so as to meet the expenditure, as aforesaid.

4. As both Houses of the State Legislature are not in session, and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 21st August 2009.

S. C. JAMIR,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

VIDYADHAR KANADE,

Principal Secretary to Government.